

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.108 IA/9(AHM)2023  
ITEM No. 109 IA 362 of 2020  
ITEM No. 110 IA 388 of 2020  
ITEM No. 111 IA 777 of 2020  
ITEM No. 112 IA 778 of 2020  
ITEM No. 113 IA 779 of 2020  
ITEM No. 114 IA/122(AHM)2022  
ITEM No. 115 IA/724(AHM)2022  
ITEM No. 116 IA/835(AHM)2022  
ITEM No. 117 IA/929(AHM)2022  
ITEM No. 118 IA/1135(AHM)2022 in  
**CP(IB) 37 of 2017**

**Proceedings under Section 10 IBC**

**IN THE MATTER OF:**

PSL Ltd  
V/s  
Edelweiss Assets Reconstruction Co Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on: 16/01/2023**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant	: Mr. Pratik Thakkar, Ld. Adv. [in IA 779 of 2020] : Mr. Amar Vivek, Ld. Adv. [in IA/9(AHM)2023]
For the Respondent	: Mr. Amar Vivek, Ld. Adv. [R-2 in IA/929(AHM)2022] : Mr. Pratik Thakkar, Ld. Adv. [R-1 in IA 778 of 2020] : Ms. Tanisha Agarwal, Ld. Adv. [IA 388 of 2020] : Mr. Amit Meharia, Ld. Adv. a.w. Mr. Abinash Agarwal, and Mr. Sambhav, Ld. Adv. [for IOCL] : Ms. Kiran Sharma, Ld. Adv. [SPML]
For the Liquidator	: Mr. Aishvary Vikram, Ld. Adv.

**ORDER**

Learned Counsel for Respondent No. 2 seeks some time to file a reply. It is to be filed within two weeks. The matters stand adjourned to 27.02.2023.

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**

Rajeev